GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4824 ANSWERED ON:23.04.2013 ASSISTANCE TO VICTIMS OF VIOLENCE Ajay Kumar SHRI ;Panda Shri Baijayant

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has launched a scheme viz. Central Scheme for Assistance to Civilian Victims of Terrorist, Communal and Naxal Violence;
- (b) if so, the details thereof;
- (c) the number of persons who have received compensation from the Union Government under the said scheme during each of the last three years and the current year, State-wise; and
- (d) the total expenditure incurred under this scheme since its inception, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b): The Government of India is administering a scheme titled 'Central Scheme for Assistance to Civilian Victims of Terrorist / Communal / Naxal Violence' for providing financial assistance and other facilities to the persons affected in terrorist / communal / naxal violence. The 'Central Scheme for Assistance to Civilian Victims of Terrorist and Communal Violence' is effective from 01.04.2008. The Scheme has been extended to the victims of naxal violence with effect from 22.06.2009. The object of the scheme is to provide assistance for the sustenance of the families of the victims of violence, especially the affected dependent spouse, children and aged parents to tide over the trauma / loss suffered on account of death or permanent disability of one or more of the family members and as a measure aimed at helping in their sustenance and rehabilitation. Under the Central Scheme, a financial assistance of Rs.3 lakhs is given for each death or permanent incapacitation (disability of 50% or above) to the affected family. The amount would be put in a fixed deposit account of the beneficiary in a nationalised bank for a lock-in period of three years. The interest on the sum would be credited directly by the Bank to the Savings Account of the beneficiary on quarterly basis. At the end of the lock-in period, the principal amount of Rs.3 lakhs would be transferred directly to the Savings Account of the beneficiary. Foreign Nationals and NRIs shall also be eligible/covered under the Scheme with effect from 01.04.2008, the date from which this Scheme has been made effective.

In addition to financial assistance, those permanently incapacitated and members of the families of the victims killed are entitled to a Health Card given by the District Health Society under the National Rural Health Mission. This would entitle the card-holders to free medical treatment in respect of injuries and all other major illnesses caused due to violence. Medical care is also provided to the beneficiaries of the Scheme as a special case under the on-going Scheme of the Ministry of Health and Family Welfare, viz. Rashtriya Arogya Nidhi (RAN). Further, the educational needs of the children of the victims, the victims' families are entitled to assistance under the project 'ASSIST' implemented by the National Foundation for Communal Harmony, Ministry of Home Affairs.

- (c): As per Annexure-I.
- (d): As per Annexure-II.